

10

Per Tribunal

Date: 9.6.93

Applicant in person / by Mr M.S. Ramamurthy
Advocate / Respondent by ~~Mr. A. K. Verma~~ None
Council. As prayed by Mr M.S. Ramamurthy
The matter adjourned to 26.8.93
for final hearing

Dy. Registrar

Date: 26.8.93

None for either side

Adjourned to 23.9.93

(Ushasayara)
M(A)

(M.S. Deshpande)
V.C.

M

Per Tribunal

Date: 23/9/93

Applicant in person / by ~~nam for applicant~~
Advocate / Respondent by A.L. Katti
Council.

The matter adjourned to 28/10/93
for P.H.

Dy. Registrar

Date: 28.10.93

Mr M.S. Ramamurthy for the
applicants. None for the respondents.

S.O. 16 30.11.93

(N.K. Verma)
M(A)

(M.S. Deshpande)
V.C.

M

(11)

Dated: 30.11.93.

Shri M.S. Ramamurthy for
the applicant.

Shri Ramamurthy states that
he has not been able to contact
the applicant though he has
written a letter to him and his
whereabouts are not known and
he wants to take one more
chance.

S.O. to 18.1.94.

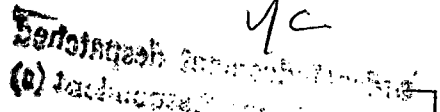
N.K.V.

(N.K. Verma)
M(A)



(M.S. Deshpande)

Y/C



Date: 18.1.94 [Per M.S. Deshpande, Y/C]

Mr. M.S. Ramamurthy for
the applicant, Mr. A.L. Karkarey for
the respondents.

Mr. Ramamurthy states
that ~~the applicant~~ he has not
been in touch with the applicant
for more than three years and he
has no instruction in the matter.

The application is
dismissed in default of

P.T.O.

(12)

appearance of the applicant.

No order as to costs.

N.K. Verma
(N.K. Verma)
M (A)

M.S. Deshpande
(M.S. Deshpande)
V.C.

Order/Judgement despatched
to Applicant/Respondent (0)
on 28/1/99

See